

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 94/TT/2020

Subject : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for ten assets under “Expansion / upgradation of SCADA/EMS system of SLDCs of Eastern Region” in Eastern Region.

Date of Hearing : 10.9.2021

Coram : Shri P.K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Bihar State Power (Holding) Company Ltd.
& 5 Others

Parties present : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Aditya H. Dubey, Advocate, PGCIL
Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for the following assets under “Expansion/ upgradation of SCADA/EMS System of SLDCs of Eastern Region” in Eastern Region:

Asset-I: SCADA System at DVC;

Asset-II: SCADA System at Sikkim;



Asset-III: SCADA System at BSPTCL;

Asset-IV: SCADA System at JUSNL;

Asset-V: SCADA System at DVC Main control centre (Howrah).

Asset-VI: SCADA System at BSPTCL (Integration of RTUs to Main & Backup Control Centers and RTUs: 44 Nos);

Asset-VII: SCADA System at DVC (Integration of RTUs to Main & Backup Control Centers and RTUs: 31 Nos);

Asset-VIII: SCADA System at JUSNL (Integration of RTUs to Main & Backup Control Centers and RTUs: 15 Nos);

Asset-IX: SCADA System at Sikkim (Integration of RTUs to Main & Backup Control Centers and RTUs: 05 Nos); and

Asset-X: SCADA System at BSPTCL (Integration of RTUs to Main & Backup Control Centers and RTUs: 10 Nos).

b. Assets-I, II, III and IV were put under commercial operation on 8.1.2016. Asset-V was put under commercial operation on 31.3.2016. Assets-VI, VII, VIII and IX were put under commercial operation on 1.7.2016 and Asset-X was put under commercial operation on 19.9.2017.

c. Transmission tariff of the 2014-19 tariff period for Assets-I to V was allowed vide order dated 14.12.2017 in Petition No.232/TT/2016 and transmission tariff of the 2014-19 tariff period for Assets-VI to X was allowed vide order dated 30.9.2019 in Petition No.181/TT/2018.

d. There is marginal increase in the ACE allowed during the 2014-19 tariff period. Details of RCE have been submitted. No ACE is proposed during the 2019-24 tariff period.

e. Justification for gross loan and IDC have been provided in the instant petition. Justification regarding the schedule of activities for "Testing & Commissioning/ Integration and SAT/ Handing over" has been provided.

f. The Commission had directed the Petitioner vide order dated 14.12.2017 in Petition No.232/TT/2016 to furnish certificate from the Electrical Inspector. The Petitioner has not been able to furnish as the same is not required for the instant asset as per the extant regulations.

g. None of the respondents have filed reply in the matter.

3. In response to a query, learned counsel for the Petitioner submitted that communication equipment such as SCADA are to be considered as IT equipment as per Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2015 and hence the depreciation has been claimed



accordingly. While the depreciation for IT equipment is 15%, earlier it was erroneously claimed at 6.33% and the error is being rectified at the stage of truing up.

4. The Commission permitted the learned counsel for the Petitioner to upload their Note/ Written Submissions by 24.9.2021 on e-filing portal.

5. After hearing the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

